

## NHRC concludes Odisha Camp Sitting

The National Human Rights Commission (NHRC), India concluded its two-day Odisha Open Hearing and Camp sitting in Bhubaneswar after hearing 144 cases and recommending about Rs 28 lakh as relief to the victims of human rights violations in the state of Odisha. The NHRC Chairperson, Justice V Ramasubramanian, Members, Justice (Dr) Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani heard the cases in the presence of Secretary General, Bharat Lal, Registrar (Law), Joginder Singh and other officers.



## NHRC notice to U.P. Police over 'suicide after torture'

#### Press Trust of India

NEW DELHI

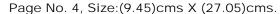
The National Human Rights Commission (NHRC) on Friday said it has issued a notice to the Director General of Uttar Pradesh Police over reports that a man died by suicide after alleged physical torture by the police in Farrukhabad district earlier this month.

The NHRC, in a statement, observed that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim.

The man was reportedly called to a police station following a complaint against him by his wife. According to the media report, he was tortured and a bribe was demanded to settle the matter.

(Those in distress may contact Sanjivini, Society for Mental Health suicide prevention helpline: OII-40769002.)







NHRC issues notice to UP govt on a report of a man commuting suicide due to police torture: The National **Human Rights Commission** (NHRC), has served notice to Uttar Pradesh government over reported news about a person committing suicide following torchure by police in Farrukhabad district. The Commission on Friday issued a notice to the UP Director General of Police calling for a detailed report on the matter, within two weeks. The NHRC had taken suo motu cognisance of a media report of a man committed suicide on 15 July last after alleged physical torture by the police in Farrukhabad district. Reportedly, the police had called the man to a police station following a complaint against him by his wife. According to the media report, carried on 16 July, 2025, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter. # AGENCIES



# NHRC seeks report on Angul septic tank deaths

PNN & AGENCIES

Bhubaneswar, July 25: The National Human Rights Commission (NHRC) Friday directed the Labour and ESI department principal secretary, and the District Magistrate (DM) of Angul to submit a report regarding the death of two workers while 'cleaning' a septic tank in the district last year.

The NHRC move came while hearing a plea filed by rights activist Akhand. The petitioner had informed the apex rights body that Raghu Hansdah, 28, and Medha Nag, 31, both residents of Redham village in Mayurbhanj district, died while cleaning a septic tank in Nuahata village under Banarpal police limits in Angul district September 13, 2024.

The petitioner had cited the Supreme Court's landmark judgement in Safai Karamchari Andolan vs Union of India (2014) that outlawed manual scavenging and mandated compensation of Rs 10 lakh for each death occurring during



The rights panel asked the principal secretary of Labour and ESI department and Angul DM to submit a comprehensive report by September 1 this year

such hazardous work.

However, the Angul DM, in his December 3, 2024 report, informed that the deceased were not manual scavengers.

"They were engaged as masons for private house construction. Each of the families was given Rs 10,000 from the Red Cross and Rs 3,000 under the Harishchandra Sahayata Yojana as immediate assistance," the DM's report said.

Later, the NHRC observed that the DM's report is incomplete as it has nothing on action taken under the Odisha Building and Other Construction Workers' Welfare Board's accidental death benefit scheme.

The commission reminded the authorities that the scheme provides financial assistance to registered construction workers in the event of both natural and accidental deaths.

The NHRC asked the principal secretary of Labour and ESI department and Angul DM to submit a comprehensive report by September 1 this year addressing key issues, including whether the deceased workers were registered with the Odisha Building and Other Construction Workers' Welfare Board and whether their families have been provided or considered for any such benefits.



## NHRC seeks report from DGP on 'custodial torture', suicide

#### **HT Correspondent**

letters@htlive.com

KANPUR: Taking suo motu cognisance of a suicide allegedly caused by custodial torture and a demand for bribe at a police station in Farrukhabad district, the National Human Rights Commission (NHRC) has asked the Uttar Pradesh director general of police (DGP) to submit a report within two weeks.

According to a statement by NHRC, the deceased, a 25-yearold man, had visited the police station along with his father on July 15 in connection with a complaint filed by his wife. He had reportedly gone to the police station for a settlement. However, the policemen allegedly demanded a bribe from him to resolve the matter and assaulted him in custody.

Upon returning home, he allegedly died by suicide before leaving a note written on his trousers, blaming two policemen and the representative of a politician for his death.

Expressing concern, the NHRC observed that the contents of the media reports, if true, suggest a serious violation of the victim's human rights.

The Commission has issued a notice to the Uttar Pradesh DGP, seeking a detailed report within two weeks, the statement said.

The National Human Rights Commission emphasised the responsibility of law enforcement agencies to uphold the rule of law and ensure the safety and dignity of individuals in their custody.

Any deviation from this mandate, particularly through acts of coercion or torture, strikes at the core credo of constitutional and human rights protections, the statement said.



## NHRC notice to UP DGP

PIONEER NEWS SERVICE 
Lucknow

he NHRC on Friday said it has issued a notice to the Uttar Pradesh Police chief over reports that a man committed suicide after alleged physical torture by police in Farrukhabad district earlier this month.

The National Human Rights Commission (NHRC), in a statement, observed that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim. The NHRC has taken "suo motu cognisance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh," it said.Reportedly, the man was called to a police

station following a complaint against him by his wife. The commission has issued a notice to the director general of police of Uttar Pradesh, seeking a detailed report in two weeks. "According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter," it said.



### NHRC notice to U.P. police over 'suicide after torture'

#### Press Trust of India

NEW DELHI

The National Human Rights Commission (NHRC) on Friday said it has issued a notice to the Director General of Uttar Pradesh Police over reports that a man died by suicide after alleged physical torture by the police in Farrukhabad district earlier this month.

The NHRC, in a statement, observed that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim.

The man was reportedly called to a police station following a complaint against him by his wife. According to the media report, he was tortured and a bribe was demanded to settle the matter.

(Those in distress may contact Sanjivini, Society for Mental Health suicide prevention helpline: 011-40769002.)



## एनएचआरसीकायूपी केडीजीपीको नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने फर्रुखाबाद में कथित तौर पर पुलिस टार्चर से तंग आकर एक व्यक्ति की आत्महत्या से संबंधित खबरों का संज्ञान लेते हुए पुलिस महानिदेशक को नोटिस जारी किया है। फर्रुखाबादे में पुलिस के टार्चर के बाद एक व्यक्ति ने 15 जुलाई को आत्महत्या कर ली थी।



#### NAVBHARAT TIMES, Lucknow, 26.7.2025

Page No. 2, Size:(1.98)cms X (3.44)cms.

NHRC ने खुदकुशी मामले में मांगी रिपोर्ट ॥ NBT रिपोर्ट, लखनऊ : फर्रुखाबाद में पुलिस टॉर्फर के

■ NBT रिपोर्ट, लखनऊ :
फर्रखाबाद में पुलिस टॉर्चर के
चलते युवक झरा खुदकुशी किए
जाने के मामले में स्वतः संज्ञान लेते
हुए राष्ट्रीय मानवाधिकार आयोग ने
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15 जुलाई को पत्नी झरा की गई
शिकायत पर पुलिस ने युवक और
उसके पिता को थाने बुलाया था।
घरवालों का आरोप है समझौते के
लिए बुलाकर पुलिस ने उसे टॉर्चर
किया और रिश्वत मांगी। जिसके बाद
युवक ने खुदकुशी कर ली।



## राष्ट्रीय मानवाधिकार आयोग ने पुलिस महानिदेशक को भेजा नोटिस

नई दिल्ली, 25 जुलाई (भाषा)।

राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को बताया कि उसने इस महीने की शुरुआत में फर्रुखाबाद जिले में पुलिस द्वारा कथित शारीरिक यातना दिए जाने के बाद एक व्यक्ति के खुदकुशी करने की खबरों पर संज्ञान लेते हुए उत्तर प्रदेश के पुलिस प्रमुख को नोटिस जारी किया है।

एनएचआरसी ने कहा कि यदि खबरों में दी गई जानकारी सही है, तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। एनएचआरसी ने मीडिया में आई इन खबरों पर स्वतः संज्ञान लिया है कि फर्रुखाबाद जिले में पुलिस द्वारा कथित शारीरिक यातना के बाद एक व्यक्ति ने 15 जुलाई, 2025 को आत्महत्या कर ली थी।



Sat, 26 Ju 👸 https://ep.





#### **NHRC**

NHRC, India takes suo motu cognizance of the reported suicide of a man after alleged physical torture by police demanding bribe in Farrukhabad district, Uttar Pradesh

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-suicide-man-after-alleged-0

New Delhi: 25th July, 2025

NHRC, India takes suo motu cognizance of the reported suicide of a man after alleged physical torture by police demanding bribe in Farrukhabad district, Uttar Pradesh

Issues notice to the State DGP, calling for a detailed report on the matter, within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh. Reportedly, the police had called the man to a police station following a complaint against him by his wife.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights of the victim. Therefore, the Commission has issued a notice to the Director General of Police, Uttar Pradesh calling for a detailed report on the matter, within two weeks.

According to the media report, carried on 16th July, 2025, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

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PIB

NHRC, India takes suo motu cognizance of the reported suicide of a man after alleged physical torture by police demanding bribe in Farrukhabad district, Uttar Pradesh

Issues notice to the State DGP, calling for a detailed report on the matter, within two weeks

https://www.pib.gov.in/PressReleseDetail.aspx?PRID=2148355#:~:text=The%20National%20Human%20Rights%20Commission,Farrukhabad%20district%20of%20Uttar%20Pradesh.

Posted On: 25 JUL 2025 3:42PM by PIB Delhi

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh. Reportedly, the police had called the man to a police station following a complaint against him by his wife.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights of the victim. Therefore, the Commission has issued a notice to the Director General of Police, Uttar Pradesh calling for a detailed report on the matter, within two weeks.

According to the media report, carried on 16th July, 2025, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

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NSK



#### Hindustan Times

#### NHRC seeks report from DGP on `custodial torture', suicide in Farrukhabad

https://www.hindustantimes.com/cities/lucknow-news/nhrc-seeks-report-from-dgp-on-custodial-torture-suicide-in-farrukhabad-101753470377429.html

By HT Correspondent, Kanpur

Published on: Jul 26, 2025 07:46 am IST

According to a statement by NHRC, the deceased, a 25-year-old man, had visited the police station along with his father on July 15 in connection with a complaint filed by his wife. He had reportedly gone to the police station for a settlement. However, the policemen allegedly demanded a bribe from him to resolve the matter and assaulted him in custody.

Taking suo motu cognisance of a suicide allegedly caused by custodial torture and a demand for bribe at a police station in Farrukhabad district, the National Human Rights Commission (NHRC) has asked the Uttar Pradesh director general of police (DGP) to submit a report within two weeks.

According to a statement by NHRC, the deceased, a 25-year-old man, had visited the police station along with his father on July 15 in connection with a complaint filed by his wife. He had reportedly gone to the police station for a settlement. However, the policemen allegedly demanded a bribe from him to resolve the matter and assaulted him in custody.

Upon returning home, he allegedly died by suicide before leaving a note written on his trousers, blaming two policemen and the representative of a politician for his death.

Expressing concern, the NHRC observed that the contents of the media reports, if true, suggest a serious violation of the victim's human rights. The Commission has issued a notice to the U.P DGP, seeking a detailed report within two weeks, the statement said.

The NHRC emphasised the responsibility of law enforcement agencies to uphold the rule of law and ensure the safety and dignity of individuals in their custody.

Any deviation from this mandate, particularly through acts of coercion or torture, strikes at the core credo of constitutional and human rights protections, the statement said.



#### **Lokmat Times**

#### NHRC takes cognisance of man's suicide following torture by UP Police

https://www.lokmattimes.com/national/nhrc-takes-cognisance-of-mans-suicide-following-torture-by-up-police/

By IANS | Updated: July 25, 2025 17:39 IST

NHRC takes cognisance of man's suicide following torture by UP Police

New Delhi, July 25 The National Human Rights Commission (NHRC) has taken suo motu cognisance of the suicide of a man after alleged physical torture in police custody in Uttar Pradesh's Farrukhabad.

The police had called the victim to a police station following a complaint against him by his wife. The following night, the victim hanged himself with a saree in his room, leaving a message written on the pants he was wearing.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Uttar Pradesh Director General of Police and called for a detailed report on the matter within two weeks.

According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

Following the uproar, an FIR was registered against victim's father-in-law, brother-in-law, and one other, along with constables Yashwant Yadav and Mahesh Upadhyay of the Hathiyapur outpost.

Both constables have been suspended and sent to police lines by Superintendent of Police. Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



#### Hindu

## NHRC issues notice to Uttar Pradesh government over alleged police torture leading to death

Observing that the matter raises a serious issue of violation of human rights of the victim, the commission has issued a notice to the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter, within two weeks.

https://www.thehindu.com/news/national/uttar-pradesh/nhrc-issues-notice-to-uttar-pradesh-government-over-alleged-police-torture-leading-to-death/article69854817.ece

Published - July 25, 2025 07:50 pm IST - New Delhi

#### The Hindu Bureau

The National Human Rights Commission (NHRC) on Friday (July 25, 2025) issued notice to the Uttar Pradesh government in the case of a death by suicide of a person allegedly after facing physical torture by the police in Farrukhabad district.

The National Human Rights Commission (NHRC) on Friday (July 25, 2025) issued notice to the Uttar Pradesh government in the case of a death by suicide of a person allegedly after facing physical torture by the police in Farrukhabad district.

According to the reports, the incident took place on July 15. The kin alleged that the police had called the victim to a police station following a complaint against him by his wife. He reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

Observing that the matter raises a serious issue of violation of human rights of the victim, the commission has issued a notice to the Director General of Police, Uttar Pradesh, calling for a detailed report on the matter, within two weeks.



#### The Statesman

#### NHRC issues notice to UP govt on man's suicide over police torture

The National Human Rights Commission on Friday served a notice to the Uttar Pradesh government over news of a man committing suicide following torture by police in Farrukhabad district.

https://www.thestatesman.com/india/nhrc-issues-notice-to-up-govt-on-mans-suicide-over-police-torture-1503462519.html

SNS | Lucknow | July 25, 2025 8:11 pm

The National Human Rights Commission on Friday served a notice to the Uttar Pradesh government over news of a man committing suicide following torture by police in Farrukhabad district.

The Commission issued the notice to the UP Director General of Police calling for a detailed report on the matter within two weeks.

The NHRC had taken suo motu cognizance of the media report of the man killing himself on July 15 after alleged physical torture by the police.

Reportedly, the police had called the man to the police station following a complaint against him by his wife.

According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured, and a bribe was demanded to settle the matter.



Free Press Journal

## NHRC Issues Notice Over Man's Suicide After Alleged Police Torture In Uttar Pradesh

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights of the victim. Therefore, the Commission has issued a notice to the Director General of Police, Uttar Pradesh calling for a detailed report on the matter, within two weeks.

https://www.freepressjournal.in/india/nhrc-issues-notice-over-mans-suicide-after-alleged-police-torture-in-uttar-pradesh

Rahul M | Updated: Friday, July 25, 2025, 05:53 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh. Reportedly, the police had called the man to a police station following a complaint against him by his wife.

The Commission has observed that the contents of the news report, if true, raise a serious issue of violation of human rights of the victim. Therefore, the Commission has issued a notice to the Director General of Police, Uttar Pradesh calling for a detailed report on the matter, within two weeks.

According to the media report, carried on 16th July, 2025, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.



Money Control

#### NHRC issues notice to UP DGP over man dying by suicide after police torture

Reportedly, the man was called to a police station following a complaint against him by his wife.

https://www.moneycontrol.com/news/india/nhrc-issues-notice-to-up-dgp-over-mandying-by-suicide-after-police-torture-13327557.html

Moneycontrol News | July 25, 2025 / 16:56 IST

The National Human Rights Commission (NHRC), on July 25 (Friday) said it has issued a notice to the Uttar Pradesh Police chief over reports that a man dying by suicide after alleged physical torture by police in Farrukhabad district earlier this month.

The statutory body on human rights NHRC, in a statement, said that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim.

The NHRC has taken "suo motu cognisance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh," it said.

Reportedly, the man was called to a police station following a complaint against him by his wife.

The commission has issued a notice to the director general of police of Uttar Pradesh, seeking a detailed report in two weeks.

"According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter," it said.

With inputs from PTI



#### Devdiscourse

#### NHRC Probes Alleged Police Torture Leading to Suicide in Uttar Pradesh

The NHRC has sought a report on the alleged suicide of a man in Uttar Pradesh following police torture linked to a bribery demand. The incident involves a marital dispute and raises serious human rights concerns, prompting an investigation into the police's conduct.

https://www.devdiscourse.com/article/headlines/3517572-two-killed-after-speeding-trucks-hit-their-motorcycle-in-ups-pratapgarh

Devdiscourse News Desk | Updated: 25-07-2025 16:29 IST | Created: 25-07-2025 16:29 IST

The National Human Rights Commission (NHRC) has launched an inquiry into news reports suggesting a man in Uttar Pradesh's Farrukhabad district died by suicide following alleged police torture related to a bribery demand.

Reportedly dated July 16, the man was called to a police station about a complaint filed by his wife. Accompanied by his father, he reportedly tried to resolve the issue but was allegedly abused by officers and asked for a bribe.

The NHRC has expressed deep concern over these allegations, noting that if proven true, it would represent a severe human rights violation. A notice has been issued to the Director General of Police in Uttar Pradesh, demanding a comprehensive report within two weeks.

(With inputs from agencies.)



#### Devdiscourse

## Human Rights Commission Demands Accountability in Alleged Police Torture Case

The NHRC has issued a notice to the Uttar Pradesh Police chief over the alleged suicide of a man reportedly tortured by police in Farrukhabad. This incident, stemming from a dispute, raises serious human rights violation concerns. A detailed report has been requested within two weeks.

https://www.devdiscourse.com/article/law-order/3516831-human-rights-commission-demands-accountability-in-alleged-police-torture-case

Devdiscourse News Desk | New Delhi | Updated: 25-07-2025 16:43 IST | Created: 25-07-2025 16:43 IST

The National Human Rights Commission (NHRC) has intervened after reports emerged of a man committing suicide following alleged police torture in Uttar Pradesh's Farrukhabad district.

The incident reportedly occurred on July 15, 2025, when the victim, accompanied by his father, attended a police station to resolve a complaint lodged by his wife. Instead, he allegedly faced torture and demands for a bribe.

Deeming these allegations as severe violations of human rights, the NHRC has issued a notice to the Uttar Pradesh Police chief, seeking a comprehensive report within a two-week timeframe.

(With inputs from agencies.)



India News Stream

#### NHRC takes cognisance of ma"s suicide following torture by UP Police

https://www.indianewsstream.com/nhrc-takes-cognisance-of-mans-suicide-following-torture-by-up-police/

July 25, 2025

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the suicide of a man after alleged physical torture in police custody in Uttar Pradesh's Farrukhabad.

The police had called the victim to a police station following a complaint against him by his wife. The following night, the victim hanged himself with a saree in his room, leaving a message written on the pants he was wearing.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Uttar Pradesh Director General of Police and called for a detailed report on the matter within two weeks.

According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

Following the uproar, an FIR was registered against victim's father-in-law, brother-in-law, and one other, along with constables Yashwant Yadav and Mahesh Upadhyay of the Hathiyapur outpost.

Both constables have been suspended and sent to police lines by Superintendent of Police. Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

**IANS** 



#### LatestLY

## India News | NHRC Initiates Suo Motu Action over Alleged Police Torture Leading to Suicide in Uttar Pradesh

Get latest articles and stories on India at LatestLY. The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the alleged suicide of a man in Farrukhabad district, Uttar Pradesh, reportedly following police torture linked to a bribery demand.

https://www.latestly.com/agency-news/india-news-nhrc-initiates-suo-motu-action-over-alleged-police-torture-leading-to-suicide-in-uttar-pradesh-7021465.html

Agency News ANI| Jul 25, 2025 04:48 PM IST

New Delhi [India], July 25 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the alleged suicide of a man in Farrukhabad district, Uttar Pradesh, reportedly following alleged police torture linked to a bribery demand.

According to reports dated July 16, the man was summoned to a police station a day earlier in connection with a complaint filed by his wife.

Accompanied by his father, he sought to resolve the matter amicably, but was allegedly subjected to physical abuse and pressured to pay a bribe by police personnel.

The NHRC, expressing serious concern, stated that if the allegations are confirmed, the incident would constitute a grave human rights violation.

A notice has been issued to the Director General of Police, Uttar Pradesh, seeking a detailed report within two weeks.

Additional reports indicate that the man, a resident of Farrukhabad, had been entangled in a marital dispute, which led to a complaint being filed against him by his wife's family at a local police outpost. Following this, two officers allegedly assaulted him and demanded money for his release.

His family reportedly paid Rs 40,000 to secure his freedom. Deeply distressed, the man is said to have died by suicide, hanging himself in his room. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)



#### Sakshi Post

#### NHRC takes cognisance of man's suicide following torture by UP Police

https://www.sakshipost.com/news/nhrc-takes-cognisance-man-s-suicide-following-torture-police-433019

Jul 25, 2025, 17:35 IST

New Delhi, July 25 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of the suicide of a man after alleged physical torture in police custody in Uttar Pradesh's Farrukhabad.

The police had called the victim to a police station following a complaint against him by his wife. The following night, the victim hanged himself with a saree in his room, leaving a message written on the pants he was wearing.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Uttar Pradesh Director General of Police and called for a detailed report on the matter within two weeks.

According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

Following the uproar, an FIR was registered against victim's father-in-law, brother-in-law, and one other, along with constables Yashwant Yadav and Mahesh Upadhyay of the Hathiyapur outpost.

Both constables have been suspended and sent to police lines by Superintendent of Police. Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.



#### News Drum

#### NHRC notice to UP DGP over man `committing suicide' after `police torture'

https://www.newsdrum.in/national/nhrc-notice-to-up-dgp-over-man-committing-suicide-after-police-torture-9535715

New Delhi, Jul 25 (PTI) The NHRC on Friday said it has issued a notice to the Uttar Pradesh Police chief over reports that a man committed suicide after alleged physical torture by police in Farrukhabad district earlier this month.

The National Human Rights Commission (NHRC), in a statement, observed that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim.

The NHRC has taken "suo motu cognisance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh," it said.

Reportedly, the man was called to a police station following a complaint against him by his wife.

The commission has issued a notice to the director general of police of Uttar Pradesh, seeking a detailed report in two weeks.

"According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter," it said. PTI KND RHL



#### Hindustan

#### यूपी के ध्यानार्थ - एनएचआरसी का यूपी के पुलिस महानिदेशक को नोटिस

- पुलिस टार्चर से तंग आकर व्यक्ति की आत्महत्या का मामला - विभाग ने दो

https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notice-to-up-police-over-alleged-torture-leading-to-suicide-201753449738528.amp.html

Fri, 25 Jul 2025, 06:52:PM Newswrap हिन्दुस्तान, नई दिल्ली

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के फर्रुखाबाद जिले में कथित तौर पर पुलिस टार्चर से तंग आकर एक व्यक्ति की आत्महत्या से संबंधित खबरों का संज्ञान लेते हुए पुलिस महानिदेशक को नोटिस जारी किया है। फर्रुखाबाद जिले में पुलिस के टार्चर के बाद एक व्यक्ति ने इस माह 15 जुलाई को आत्महत्या कर ली थी। बताया जा रहा है कि पुलिस ने उस व्यक्ति को उसकी पत्नी की शिकायत पर थाने बुलाया था। आयोग ने पाया है कि यदि खबर सत्य है, तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मामला है। इस मामले में आयोग ने उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले की वस्तृत रिपोर्ट मांगी है।

मीडिया की 16 जुलाई की रिपोर्ट के अनुसार, पीड़ित अपने पिता के साथ समझौता करने थाने पहुंचा, लेकिन वहां उसे प्रताड़ित किया गया और मामले को निपटाने के लिए रिश्वत की मांग की गई थी।



#### The Print Hindi

#### 'पुलिस यातना' के बाद व्यक्ति की खुदकुशी का मामला : एनएचआरसी ने डीजीपी को भेजा नोटिस

https://hindi.theprint.in/india/case-of-man-committing-suicide-after-police-torture-nhrc-sends-notice-to-dgp/847188/

भाषा | 25 July, 2025 06:35 pm IST

नयी दिल्ली, 25 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी)ने शुक्रवार को बताया कि उसने इस महीने की शुरुआत में फर्रुखाबाद जिले में पुलिस द्वारा कथित शारीरिक यातना दिए जाने के बाद एक व्यक्ति के खुदकुशी करने की खबरों पर संज्ञान लेते हुए उत्तर प्रदेश के पुलिस प्रमुख को नोटिस जारी किया है।

एनएचआरसी ने एक बयान में कहा कि यदि खबरों में दी गई जानकारी सही है, तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है।

बयान में कहा गया कि एनएचआरसी ने मीडिया में आई इन खबरों पर स्वत: संज्ञान लिया है कि उत्तर प्रदेश के फर्रुखाबाद जिले में पुलिस द्वारा कथित शारीरिक यातना के बाद एक व्यक्ति ने 15 जुलाई, 2025 को आत्महत्या कर ली थी।

खबरों के मुताबिक व्यक्ति को उसकी पत्नी की शिकायत के बाद पुलिस ने थाने बुलाया था।

आयोग ने उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट तलब की है।

बयान में कहा गया, "16 जुलाई को मीडिया में आई खबरों के अनुसार, पीड़ित अपने पिता के साथ समझौता करने के लिए पुलिस थाने पहुंचा, लेकिन उसे प्रताड़ित किया गया और मामले को निपटाने के लिए रिश्वत की मांग की गई।"

भाषा धीरज वैभव

वैभव

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



#### Insamchar

#### NHRC ने उत्तर प्रदेश में रिश्वत मांग रहे पुलिसकर्मियों की कथित शारीरिक यातना के बाद एक व्यक्ति द्वारा आत्महत्या करने की खबर पर स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-news-of-a-man-committing-suicide-after-alleged-physical-torture-by-bribe-seeking-policemen-in-uttar-pradesh/

Editor Posted o 25 जुलाई 2025

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है जिसमें कहा गया है कि उत्तर प्रदेश के फर्रुखाबाद जिले में पुलिस की कथित शारीरिक यातना के बाद एक व्यक्ति ने 15 जुलाई, 2025 को आत्महत्या कर ली। बताया गया है कि पुलिस ने उस व्यक्ति को उसकी पत्नी की शिकायत पर थाने बुलाया था।

आयोग ने पाया है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

16 जुलाई 2025 को छपी मीडिया रिपोर्ट के अनुसार, पीड़ित अपने पिता के साथ समझौता करने थाने पहुंचा, लेकिन उसे प्रताड़ित किया गया और मामले को निपटाने के लिए रिश्वत की मांग की गई।



#### Desh Sewak

## एनएचआरसी ने यूपी पुलिस द्वारा प्रताड़ित किए जाने के बाद एक व्यक्ति की आत्महत्या का संज्ञान लिया

https://www.deshsewak.org/hindi/news/209709

नई दिल्ली, 25 जुलाई

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के फर्रुखाबाद में पुलिस हिरासत में कथित शारीरिक यातना के बाद एक व्यक्ति द्वारा आत्महत्या करने के मामले का स्वतः संज्ञान लिया है।

पीड़ित व्यक्ति की पत्नी द्वारा उसके खिलाफ शिकायत दर्ज कराने के बाद पुलिस ने उसे थाने बुलाया था। अगली रात, पीडित ने अपने कमरे में साडी से फांसी लगा ली और अपनी पैंट पर एक संदेश लिख छोडा।

एक प्रेस रिपोर्ट पर संज्ञान लेते हुए, शीर्ष मानवाधिकार निकाय ने कहा कि यदि समाचार रिपोर्ट की सामग्री सही है. तो यह पीडित के मानवाधिकारों के गंभीर उल्लंघन का संकेत देती है।

एनएचआरसी ने उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

16 जुलाई को प्रकाशित मीडिया रिपोर्ट के अनुसार, पीड़ित अपने पिता के साथ समझौता करने थाने पहुँचा, लेकिन उसे प्रताड़ित किया गया और मामले को निपटाने के लिए रिश्वत की मांग की गई।

हंगामे के बाद पीड़िता के ससुर, देवर और एक अन्य के साथ ही हथियापुर चौकी के कांस्टेबल यशवंत यादव और महेश उपाध्याय के खिलाफ एफआईआर दर्ज की गई।



#### Desh Sewak

#### NHRC ਨੇ ਯੂਪੀ ਪੁਲਿਸ ਵੱਲੋਂ ਤਸ਼ੱਦਦ ਤੋਂ ਬਾਅਦ ਵਿਅਕਤੀ ਦੀ ਖੁਦਕੁਸ਼ੀ ਦਾ ਨੋਟਿਸ ਲਿਆ

https://www.deshsewak.org/english/news/209708

July 25, 2025

ਨਵੀਂ ਦਿੱਲੀ, 25 ਜੁਲਾਈ

ਰਾਸ਼ਟਰੀ ਮਨੁੱਖੀ ਅਧਿਕਾਰ ਕਮਿਸ਼ਨ (NHRC) ਨੇ ਉੱਤਰ ਪ੍ਰਦੇਸ਼ ਦੇ ਫਾਰੂਖਾਬਾਦ ਵਿੱਚ ਪੁਲਿਸ ਹਿਰਾਸਤ ਵਿੱਚ ਕਥਿਤ ਸਰੀਰਕ ਤਸ਼ੱਦਦ ਤੋਂ ਬਾਅਦ ਇੱਕ ਵਿਅਕਤੀ ਦੀ ਖੁਦਕੁਸ਼ੀ ਦਾ ਖੁਦ ਨੋਟਿਸ ਲਿਆ ਹੈ।

ਪੁਲਿਸ ਨੇ ਪੀੜਤ ਨੂੰ ਉਸਦੀ ਪਤਨੀ ਦੁਆਰਾ ਸ਼ਿਕਾਇਤ ਕਰਨ ਤੋਂ ਬਾਅਦ ਪੁਲਿਸ ਸਟੇਸ਼ਨ ਬੁਲਾਇਆ ਸੀ। ਅਗਲੀ ਰਾਤ, ਪੀੜਤ ਨੇ ਆਪਣੇ ਕਮਰੇ ਵਿੱਚ ਸਾੜੀ ਨਾਲ ਫਾਹਾ ਲੈ ਲਿਆ, ਜਿਸ ਵਿੱਚ ਉਸਨੇ ਪਹਿਨੀ ਹੋਈ ਪੈਂਟ 'ਤੇ ਇੱਕ ਸੁਨੇਹਾ ਲਿਖਿਆ ਹੋਇਆ ਸੀ।

ਇੱਕ ਪ੍ਰੈਸ ਰਿਪੋਰਟ ਦਾ ਨੋਟਿਸ ਲੈਂਦੇ ਹੋਏ, ਸਰਵਉੱਚ ਮਨੁੱਖੀ ਅਧਿਕਾਰ ਸੰਸਥਾ ਨੇ ਕਿਹਾ ਕਿ ਖ਼ਬਰ ਰਿਪੋਰਟ ਦੀ ਸਮੱਗਰੀ, ਜੇਕਰ ਸੱਚ ਹੈ, ਤਾਂ ਪੀੜਤ ਦੇ ਮਨੁੱਖੀ ਅਧਿਕਾਰਾਂ ਦੀ ਗੰਭੀਰ ਉਲੰਘਣਾ ਨੂੰ ਦਰਸਾਉਂਦੀ ਹੈ।

NHRC ਨੇ ਉੱਤਰ ਪ੍ਰਦੇਸ਼ ਦੇ ਪੁਲਿਸ ਡਾਇਰੈਕਟਰ ਜਨਰਲ ਨੂੰ ਇੱਕ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਅਤੇ ਦੋ ਹਫ਼ਤਿਆਂ ਦੇ ਅੰਦਰ ਮਾਮਲੇ ਦੀ ਵਿਸਤ੍ਰਿਤ ਰਿਪੋਰਟ ਮੰਗੀ।

16 ਜੁਲਾਈ ਨੂੰ ਪ੍ਰਕਾਸ਼ਿਤ ਮੀਡੀਆ ਰਿਪੋਰਟ ਦੇ ਅਨੁਸਾਰ, ਪੀੜਤ ਆਪਣੇ ਪਿਤਾ ਨਾਲ ਸਮਝੌਤੇ ਲਈ ਪੁਲਿਸ ਸਟੇਸ਼ਨ ਪਹੁੰਚਿਆ, ਪਰ ਉਸਨੂੰ ਤਸੀਹੇ ਦਿੱਤੇ ਗਏ ਅਤੇ ਮਾਮਲੇ ਨੂੰ ਸੁਲਝਾਉਣ ਲਈ ਰਿਸ਼ਵਤ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ।

ਹੰਗਾਮੇ ਤੋਂ ਬਾਅਦ, ਪੀੜਤਾ ਦੇ ਸਹੁਰੇ, ਸਾਲੇ ਅਤੇ ਇੱਕ ਹੋਰ ਦੇ ਨਾਲ-ਨਾਲ ਹਥਿਆਪੁਰ ਚੌਕੀ ਦੇ ਕਾਂਸਟੇਬਲ ਯਸ਼ਵੰਤ ਯਾਦਵ ਅਤੇ ਮਹੇਸ਼ ਉਪਾਧਿਆਏ ਵਿਰੁੱਧ ਐਫਆਈਆਰ ਦਰਜ ਕੀਤੀ ਗਈ।



#### Deshsewak

#### NHRC takes cognisance of man's suicide following torture by UP Police

https://www.deshsewak.org/english/news/209707

New Delhi, July 25

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the suicide of a man after alleged physical torture in police custody in Uttar Pradesh's Farrukhabad.

The police had called the victim to a police station following a complaint against him by his wife. The following night, the victim hanged himself with a saree in his room, leaving a message written on the pants he was wearing.

Taking note of a press report, the apex human rights body said the contents of the news report, if true, raise a serious violation of the human rights of the victim.

The NHRC issued a notice to the Uttar Pradesh Director General of Police and called for a detailed report on the matter within two weeks.

According to the media report, carried on July 16, the victim reached the police station with his father for a compromise, but he was tortured and a bribe was demanded to settle the matter.

Following the uproar, an FIR was registered against victim's father-in-law, brother-in-law, and one other, along with constables Yashwant Yadav and Mahesh Upadhyay of the Hathiyapur outpost.



#### Press Trust of India

#### NHRC notice to UP DGP over man `committing suicide' after `police torture'

https://www.ptinews.com/story/national/nhrc-notice-to-up-dgp-over-man-committing-suicide-after-police-torture-/2760109

NEW DELHI: (Jul 25) The NHRC on Friday said it has issued a notice to the Uttar Pradesh Police chief over reports that a man committed suicide after alleged physical torture by police in Farrukhabad district earlier this month.

The National Human Rights Commission (NHRC), in a statement, observed that the content of the news report, if true, raises a serious issue of violation of the human rights of the victim.

The NHRC has taken "suo motu cognisance of a media report that a man committed suicide on 15th July, 2025, after alleged physical torture by the police in Farrukhabad district of Uttar Pradesh," it said.



The Statesman

#### NHRC seeks report on death of sanitation workers in Odisha

The Commission has set a deadline of 1 September for the submission of the report.

https://www.thestatesman.com/india/nhrc-seeks-report-on-death-of-sanitation-workers-in-odisha-1503462517.html

SNS | BHUBANESWAR | July 25, 2025 8:03 pm

The National Human Rights Commission on Friday directed the secretary of the Labour and Employment Department, and district magistrate of Angul to submit a report regarding the death of two workers while cleaning a septic tank in Odisha last year.

The Commission has set a deadline of 1 September for the submission of the report.

The matter pertains to the tragic deaths of two men, Raghu Hansda (28) and Medha Nag (31), both residents of Redham village in Mayurbhanj district, who died on 13 September 2024 while cleaning a septic tank in Nuahata village under Banarpal police station, Angul district. The complaint was lodged by Mr. Akhand, Orissa High Court lawyer and a human rights activist.

The complainant had cited the Supreme Court's landmark judgment in Safai Karamchari Andolan vs Union of India (2014) which outlawed manual scavenging and mandated compensation of Rs. 10 lakh for each death occurring during such hazardous work.

However, the District Magistrate of Angul, in his earlier report dated 3 December 2024, informed that the deceased were not manual scavengers but were engaged as masons for private house construction. It was further reported that their families had been given Rs. 10,000 from the Red Cross and Rs. 3,000 under the Harishchandra Sahayata Yojana as immediate assistance.

After examining the report, the NHRC observed that the report is incomplete, as it makes no mention of any action taken under the Building and Other Construction Workers (BOCW) Welfare Board's accidental death benefit scheme. The Commission reminded the authorities that the scheme provides financial assistance to registered construction workers in the event of both natural and accidental deaths.

The NHRC has now asked both the Principal Secretary, Labour and Employment Department and the District Magistrate, Angul to submit a comprehensive report addressing this key aspect, including whether the deceased workers were registered with the Odisha Building and Other Construction Workers' Welfare Board and whether their families have been provided or considered for any such benefits.

#### INDIA EDUCATION DIARY, Online, 26.7.2025





**India Education Diary** 

NHRC, India intervention ensures payment of Rs 50,000 as relief to a 5-year-old student subjected to inhuman treatment in a private school in Rewa, Madhya Pradesh

https://indiaeducationdiary.in/nhrc-india-intervention-ensures-payment-of-rs-50000-as-relief-to-a-5-year-old-student-subjected-to-inhuman-treatment-in-a-private-school-in-rewa-madhya-pradesh/

By iednewsdesk | July 25, 2025

On the recommendations of the National Human Rights Commission (NHRC), India in a case of inhuman treatment to a 5-year-old student in a private school by the teacher and staff in Rewa, the Government of Madhya Pradesh has paid Rs 50,000/- as relief to the victim. In response to the Commission's notices followed by the conditional summons to the District Collector on the matter, it was informed that the services of an erring attendant have been terminated and the class teacher has been suspended for six months.

The reports from the district authorities revealed that the class teacher sent the child to an attendant who forced him to wash his soiled clothes and put them on, resulting in his illness. An FIR was also registered under Section 238 BNS read with 75 JJ Act on the matter, which is under investigation.

The Commission had registered the case on 23rd January, 2025 in this regard. Based on the material on record, the Commission observed that evidently the accused attendant and class teacher must have used force, causing the child mental and physical suffering along with humiliation before the entire class.

Section 17 of the Right of Children to Free and Compulsory Education Act, 2009, prohibits any child from being subjected to physical punishment or mental harassment.



#### In Samachar

#### NHRC के हस्तक्षेप से मध्य प्रदेश के रीवा में एक निजी विद्यालय में अमानवीय व्यवहार का शिकार हुए 5 वर्षीय छात्र को 50,000 रुपये की राहत राशि दिलाई गई

https://insamachar.com/nhrcs-intervention-provided-relief-amount-of-rs-50000-to-a-5-year-old-student-who-was-a-victim-of-inhuman-treatment-in-a-private-school-in-rewa-madhya-pradesh/

#### Editor Posted on 25 जुलाई 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की अनुशंसा पर मध्यप्रदेश के रीवा जिले में एक निजी विद्यालय में शिक्षक और कर्मचारियों द्वारा पांच वर्षीय छात्र के साथ किए गए अमानवीय व्यवहार के मामले में राज्य सरकार ने पीड़ित को 50,000 रुपये की सहायता राशि प्रदान की है। आयोग द्वारा जिलाधीश को नोटिस और शर्तानुसार समन भेजे जाने के पश्चात यह सूचित किया गया कि दोषी अटेंडेंट की सेवा समाप्त कर दी गई है और कक्षा शिक्षक को छह माह के लिए निलंबित कर दिया गया है।

ज़िला अधिकारियों से प्राप्त रिपोर्ट में यह स्पष्ट हुआ कि कक्षा शिक्षक ने बच्चे को एक अटेंडेंट के पास भेजा, जिसने उसे अपने गंदे कपड़े खुद धोने और उन्हें ही दोबारा पहनने पर मजबूर किया, जिससे बच्चा बीमार हो गया। इस मामले में भारतीय न्याय संहिता की धारा 238 और किशोर न्याय अधिनियम की धारा 75 के अंतर्गत प्राथमिकी दर्ज की गई है, जिसकी जांच जारी है।

आयोग ने इस संबंध में 23 जनवरी, 2025 को मामला दर्ज किया था। रिकॉर्ड पर मौजूद सामग्री के आधार पर आयोग ने टिप्पणी की कि स्पष्ट रूप से आरोपी अटेंडेंट और कक्षा शिक्षक ने बल का प्रयोग किया होगा, जिससे बच्चे को पूरी कक्षा के सामने मानसिक और शारीरिक पीड़ा के साथ-साथ अपमान भी सहना पड़ा।

'बच्चों को निःशुल्क और अनिवार्य शिक्षा का अधिकार अधिनियम, 2009' की धारा 17 के अंतर्गत किसी भी बच्चे के साथ शारीरिक दंड या मानसिक उत्पीडन करने की मनाही है।



#### Aniban

#### भोपाल ड्रग्स रैकेट ने मचाई खलबली, तस्करों का राजनेताओं से गहरा कनेक्शन, कांग्रेस ने शेयर किए फोटोज

https://www.agniban.com/bhopal-drug-racket-created-stir-smugglers-have-deep-connection-politicians-congress-shared-photos/

July 25, 2025

#### Ashish Meena

भोपाल: मध्य प्रदेश की राजधानी भोपाल (Bhopal) में पकड़े गए हाई-प्रोफाइल ड्रग्स रैकेट (High-profile drugs racket) ने सनसनी मचा दी है. पुलिस का दावा है कि पकड़े गए दो आरोपीकॉलेज की लड़िकयों को ब्लैकमेल करने और उनका जबरन धर्म परिवर्तन कराने में भी शामिल थे. आरोपियों के पास से ड्रग्स के अलावा एक पिस्तौल और लड़िकयों के आपत्तिजनक वीडियो भी बरामद किए गए हैं. शातिर आरोपी क्लब और पार्टियों में लड़िकयों को नशे की लत लगाकर उनका शोषण करते थे.

भोपाल पुलिस ने इसका पर्दाफाश करते हुए यासीन अहमद (25) और शाहवर अहमद (42) को 3 ग्राम से अधिक मेफेड्रोन (MD) ड्रग्स के साथ गिरफ्तार किया. क्राइम ब्रांच ने यासीन के पास से 1.05 ग्राम एमडी ड्रग्स, एक पिस्तौल और एक मिहंद्रा स्कॉर्पियो कार, जबिक शाहवर के पास से 2.052 ग्राम एमडी ड्रग्स और एक मिहंद्रा बीई-6 कार बरामद की. दोनों पर नारकोटिक ड्रग्स एंड साइकोट्रोपिक सब्सटेंस एक्ट, आर्स एक्ट और अन्य धाराओं के तहत मामला दर्ज किया गया है. अब मध्य प्रदेश कांग्रेस ने आरोप लगाया कि आरोपियों के कुछ बीजेपी नेताओं से संबंध हैं.

मध्य प्रदेश कांग्रेस अध्यक्ष जीतू पटवारी और नेता प्रतिपक्ष उमंग सिंघार ने आरोप लगाया कि यासीन और शाहवर के कुछ भाजपा नेताओं खासकर मंत्री विश्वास सारंग से संबंध हैं. सोशल मीडिया पर आरोपियों की भाजपा नेताओं के साथ तस्वीरें वायरल हैं. जीतू पटवारी ने इसे भाजपा सरकार की नैतिक और प्रशासनिक विफलता बताया, जबकि सिंघार ने पूछा कि क्या ड्रग माफियाओं को पार्टी से संरक्षण मिल रहा है.

वहीं, राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगों ने 'X' पर आरोपियों की पुलिस अधिकारियों के साथ तस्वीरें साझा करते हुए दावा किया कि लड़िकयों को पार्टियों में नशे की लत लगाकर उनका बलात्कार, ब्लैकमेलिंग और इस्लाम में धर्मांतरण का दबाव बनाकर सेक्स स्लेव बनाया जा रहा था. उन्होंने पुलिस जांच को अपर्याप्त बताते हुए अपराधियों के संरक्षकों पर कार्रवाई की मांग की.

BJP प्रवक्ता पंकज चतुर्वेदी ने इन आरोपों को निराधार और झूठा बताया. उन्होंने कहा कि मध्य प्रदेश की भाजपा सरकार ने कार्रवाई की है और अपराधियों का कोई धर्म, जाति या राजनीतिक दल नहीं होता. उन्होंने यह भी कहा कि सोशल मीडिया के दौर में कोई भी किसी के साथ तस्वीर खिंचवा सकता है. पुलिस ने जांच का दायरा बढ़ा दिया है और अन्य संदिग्धों की तलाश जारी है.

पुलिस रिमांड में यासीन के मोबाइल से 20 से अधिक लड़िकयों के अश्लील वीडियो, धमकी भरी चैट और शारीरिक शोषण के वीडियो मिले. जिसमें 100 से ज्यादा हथियारों की तस्वीरें और धमकाने वाले वीडियो भी

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शामिल हैं. पुलिस का दावा है कि दोनों कॉलेज की लड़िकयों को नशे की लत लगाकर उनका यौन शोषण और ब्लैकमेलिंग करने में शामिल थे.

आरोपियों ने कबूला कि वे क्लब और जिम जाने वाली लड़िकयों को वेट लॉस और डिप्रेशन दूर करने के नाम पर ड्रग्स देकर उनकी लत लगाते थे, फिर उन्हें गिरोह में शामिल कर शोषण करते थे. पुलिस वीडियो में दिख रही लड़िकयों की शिनाख्त कर रही है. यह रैकेट भोपाल के क्लब, बार और रेस्टोरेंट्स में फैला था, जहां यासीन, जो एक डीजे और पार्टी आयोजक था, एमडी ड्रग्स, कोकीन और चरस की सप्लाई करता था. वह 2 अगस्त को एक बड़ी पार्टी आयोजित करने वाला था, जिसका पोस्टर सोशल मीडिया पर वायरल हुआ. हाई-प्रोफाइल युवतियों को मुफ्त ड्रग्स देकर लत लगाई जाती थी, फिर उन्हें हनी ट्रैप में फंसाया जाता था.

बता दें कि पिछले हफ्ते क्राइम ब्रांच ने सैफुद्दीन और आशु उर्फ शाहरुख को 15.14 ग्राम एमडी ड्रग्स, एक स्कूटर और मोबाइल के साथ गिरफ्तार किया था. उनकी पूछताछ के आधार पर यासीन और शाहवर पकड़े गए. यासीन और शाहवर भोपाल के बड़े मछली कारोबारी शरीफ अहमद के परिवार से हैं. शाहवर अहमद कारोबारी शरीफ का बेटा है जबिक यासीन पोता है. बता दें कि शरीफ अहमद के एक और बेटे शारिक अहमद उर्फ शारिक मछली का नाम भोपाल रेप और ब्लैकमेलिंग कांड में सामने आ चुका है.



Jagran

## Man Arrested With Banned Drug Paraded By Police On Street Named After His Father In Bhopal

In a bizarre incident, Madhya Pradesh Police took out a procession of accused held in a drug case on street named after his father in Bhopal on Friday.

https://www.thedailyjagran.com/india/man-arrested-with-banned-drug-paraded-by-police-on-street-named-after-his-father-in-bhopal-10255483

By Raju Kumar

Sat, 26 Jul 2025 07:53 AM (IST)

Source:JND

A dramatic incident happened in Madhya Pradesh's Bhopal on Friday in which police took out a procession of an accused, Shawar Ahmed, recently arrested with MDMA drug, on a street which was named after his father, 'Sharif Bhai Lane'.

Additional Deputy Commissioner of Police (Crime Branch) Shailendra Singh Chauhan said Shawar Ahmed and his nephew Yasin Ahmed were arrested with the MDMA drug recently. The duo were arrested under the 'Nashe Se Doori Hai Zaroori' campaign.

"We took the accused Shawar Ahmed to his residence in the city in connection with the investigation. While Yasin Ahmed has been taken to Rajasthan in connection with the probe," Chauhan said.

Bhopal Commissioner of Police (CP), Harinarayan Chari Mishra said police are taking serious action against drugs these days and recently cops arrested two accused (Yasin Ahmed and Shawar Ahmed) with MDMA drugs.

"While interrogating these accused, some other names have also come to light. Some objectionable videos were also recovered from the accused's phone and the interrogation is underway. The police will probe the matter further to reach the roots of the case," he added.

The officer further stated that if any victim related to those videos comes to the police or files a complaint, then the police will take action.

Girls Were Being Targeted For Conversion: Activist

Meanwhile, a member of the National Human Rights Commission, Priyank Kanoongo, claimed that the arrested accused is linked with the rape and blackmailing case of college girls as objectionable videos recovered from his phone.

"On July 1, we gave our primary findings to the MP government regarding a case (rape and blackmailing) related to a private college. The case was that girls in the college were threatened with ragging. Then their trust was earned through saving them, they were

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befriended, asked to attend parties and then they were drugged, raped, videotaped and blackmailed. After that they were raped multiple times. A group behind it was working to convert the religion of these girls through blackmailing them."

The NHRC member added that he previously said the police had not reached the perpetrators yet. He repeats the same that the kingpins are still not arrested in the case.

Priyank Kanoongo made a sensational claim that several top officials of the Bhopal police were connected with the gang of the accused.

(With ANI inputs)



#### Lalluram

इंदौर से राष्ट्रपति और अंतरराष्ट्रीय मंच तक पहुंची शिकायत: `एडिशनल डीसीपी आलोक शर्मा' पर गंभीर आरोप, पत्रकार से पूछा था `तुम्हारी औकात क्या है ?' शिकायत में बालाघाट पोस्टिंग में भी जांच की बात

https://lalluram.com/indore-additional-dcp-alok-sharma-complaint-reaches-president-and-international-human-rights-commission/

sazaan 25 Jul 2025, 01:29 PM

मध्यप्रदेश

हेमंत शर्मा, इंदौर। मध्य प्रदेश की इंदौर पुलिस में चल रहे भ्रष्टाचार, पक्षपात और अमानवीय व्यवहार की गूंज अब दिल्ली से लेकर बैंकॉक तक पहुंच चुकी है। जोन-1 के एडिशनल डीसीपी आलोक शर्मा के खिलाफ भारत की महामिहम राष्ट्रपति और अंतरराष्ट्रीय मानवाधिकार आयोग (बैंकॉक) को सीधी शिकायत भेजी गई है। शिकायतकर्ता ने ठोस सबूतों के साथ पुलिस महकमे की कार्यप्रणाली पर सवाल खड़े किए हैं। उनका आरोप है कि इंदौर में भ्रष्ट अफसरशाही की गठजोड़ के चलते निर्दोषों को न्याय नहीं मिल रहा और जो सवाल पूछ रहा है उसे खुलेआम धमकाया जा रहा है।

जघन्य हत्या, 40 टूटी हिंडुयां – लेकिन अफसरों को फर्क नहीं पड़ा!

सामाजिक कार्यकर्ता सुरेंद्र सिंह पवार पवार ने एडिशनल डीसीपी आलोक शर्मा के खिलाफ राष्ट्रपित और अंतरराष्ट्रीय मानवाधिकार आयोग को शिकायत भेजी गई है। शिकायत में सबसे गंभीर मामला आजाद नगर थाना क्षेत्र का है। जहां एक निर्दोष युवक उमेंद्र बघेल की हत्या कर दी गई। आरोप है कि एक कंस्ट्रक्शन कंपनी के परिसर में तैनात वेतनभोगी कर्मचारियों ने उस पर चोरी का झूठा आरोप लगाकर इतनी बेरहमी से पीटा कि उसकी 40 हिड्डियां टूट गईं और उसकी मौत हो गई और कंपनी को पूरी तरह बेदाग छोड़ दिया। सिर्फ पांच स्थानीय लोगों पर केस दर्ज कर खानापूर्ति कर दी। क्या कंपनी ने इन पांच कर्मचारियों का थाने में कोई वेरिफिकेशन कराया था ? क्या कंपनी की जवाबदेही तय नहीं होनी चाहिए ?

राष्ट्रपति और अंतरराष्ट्रीय मानवाधिकार मंच से की आलोक शर्मा को पद से हटाने की मांग

इस पूरे मामले की शिकायत राष्ट्रपित महोदया, राष्ट्रीय मानवाधिकार आयोग और अंतरराष्ट्रीय मानवाधिकार आयोग बैंकॉक तक भेजी है। शिकायतकर्ता सुरेंद्र सिंह ने मांग की है कि अतिरिक्त डीसीपी आलोक शर्मा को पद से हटाकर उनके पूरा कार्यकाल, विशेषकर बालाघाट जिले की पोस्टिंग की भी निष्पक्ष जांच की जाए।

बुजुर्ग महिला से मकान छीनने की कोशिश, FIR में आरोपी का नाम तक नहीं

शिकायत में एक और मामला उल्लेखित है, जोन 1 क्षेत्र की एक बुजुर्ग महिला सरिसज द्विवेदी के 1990 में खरीदे गए मकान पर कब्जे की कोशिश की गई। मकान को तोड़कर कब्जा करने की धमकी दी गई, एफआईआर भी हुई लेकिन मुख्य आरोपी का नाम "अज्ञात" लिख दिया गया। पीड़ित परिवार आज भी मकान की मरम्मत नहीं कर पा रहा और आरोपी खुलेआम घूम रहा है।

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क्या इंदौर में अब अफसरशाही 'न्याय' तय करेगी ?

डीजीपी कैलाश मकवाना खुद 29 जून 2025 को इंदौर दौरे पर आए थे और उन्होंने अफसरों को हर शिकायतकर्ता की सुनवाई के निर्देश दिए थे। लेकिन जोन-1 के आलोक शर्मा जैसे अफसर इन आदेशों की धिज्जियां उड़ा रहे हैं। इस पूरे प्रकरण ने इंदौर की पुलिस व्यवस्था पर गहरा सवाल खड़ा कर दिया है, क्या इंदौर में गरीब, पीड़ित और पत्रकारों को न्याय मांगने की भी इजाजत नहीं रही ? क्या अफसरशाही की ये बेलगाम मानसिकता लोकतंत्र को शर्मसार नहीं कर रही ?



#### Kranti Odisha News

#### मानवता को शर्मशार कर देने वाली घटना पर NHRC सख्त, मामले की जांच करेगी आयोग की टीम

https://krantiodishanews.in/post/12667

#### July 25, 2025

#### krantiodishanews

कर्नाटक (दक्षिण कन्नड़) दक्षिण कन्नड़ जिले के धर्मस्थल से एक दिल को दहला देने वाली खबर सामने आई है। मीडिया रिपोर्ट के अनुसार धर्मस्थल पर काम करने वाले एक पूर्व सफाई कर्मचारी ने 11जुलाई को भारतीय सुरक्षा नागरिक संहिता (बीएनएसएस) की धारा 183 के तहत बेल्टांगी के एक अदालत में हाथ में एक मानव कंकाल लेकर उपस्थित हुआ और गवाही दी जो की पुरे घटना को लेकर सोचने पर मजबूर कर देगी दरसल सफाई कर्मी द्वारा बताया गया की 16 वर्षों को अवधि में अनिगनत महिलाओं और बच्चों पर क्रूरतापूर्वक हमला किया गया,उनकी हत्या किया गया और उन्हें सामूहिक कन्नों में दफनाया गया, और एक सफाई कर्मचारी होने के नाते, उसे यह करने के लिए मजबूर किया गया।

#### डर की वजह से साध रखी थी चुप्पी

घटना की जानकारी देते हुए सफाई कर्मचारी ने कहा कि उसे लंबे समय से परिणामों के डर से शिकायत दर्ज कराने से डर लग रहा था। दशकों से से पीड़ितों की कोई सुनवाई नहीं हुई है, वे न केवल न्याय की, बल्कि स्वीकृति की भी प्रतिक्षा कर रहे है।

घटना की शिकायत मानवाधिकार सी डब्लू ए ने आयोग में भेजकर निष्पक्ष जांच कराने की मांग की थी। जिस पर आयोग ने सख्त एक्शन लेते हुए आयोग की टीम से जांच कराने का सख्त निर्देश दिया है।

आयोग ने दिया जाँच का आदेश, दो सप्ताह में मांगी रिपोर्ट

आयोग ने इस चौंकाने वाली खबर की सावधानी पूर्वक जांच की है, आयोग ने कहा है कि घटना यदि सत्य है तो मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। आयोग ने दिल दहला देने वाली घटना का संज्ञान लेते हुए आयोग के जांच प्रभाग को निर्देश दिया कि वह एक विरष्ठ पुलिस अधीक्षकजी और दो पुलिस उपाधीक्षक (जिनमें एक महिला होगी) की टीम गठित कर घटना स्थल का दौरा करे, और मौके पर जांच करे एवं स्थानीय पुलिस से जानकारी प्राप्त करते हुए दो सप्ताह के भीतर रिपोर्ट प्रस्तुत करे।।